

Mrs B. B. Patnaik
S. K. Deo
B. K. Mohapatra

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 55 1996

M. S. Ali Applicant(s)

Versus
Uoim o f India [unclear] Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1.	22.1.96	<p>REGISTER <i>[Signature]</i> Registrar</p> <p>The Original Application is disposed of at the admission stage with the following observations.</p> <p>a. The facts of the case have already been examined by this Tribunal in O.A. No. 729/94 and certain orders were passed. No new facts have been advanced in this Original Application except that the applicant has since acquired the educational qualification required for the post.</p> <p>b. It is now reported that the applicant has recently submitted a representation to the Director of Postal Services requesting a reconsideration of his case. This representation is barely a week old. The Director of Postal Services, or in the alternative the</p>	<p>D.P.O. of No 5501- 25 filed. <i>[Signature]</i> 22/1/96</p> <p>In this application w/19, the applicant has prayed for a direction for comp Appt.</p> <p>For Registration</p> <p><i>[Signature]</i> 22/1/96</p> <p>Registration <i>[Signature]</i></p> <p><i>[Signature]</i> 22.01.96</p>

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O.A. 55/96

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>competent authority to reconsider this representation, may, therefore, examine and take a suitable decision within a period of three weeks from today, and communicate the same to the applicant. The petitioner need not be displaced from his present post until the end of three weeks, or the date of disposal of the representation, whichever is earlier, if the representation is rejected by a speaking order.</p> <p>To facilitate the follow-up action indicated above, a copy of the latest representation xxxxxxxxxx stated to have been submitted by the applicant shall be served on Shri U. B. Mohapatra, learned Additional Standing Counsel (Central) and it is directed that the same be immediately transmitted to the concerned authority. Shri U. B. Mohapatra who was present in court was also heard in the matter.</p> <p style="text-align: right;">S. M. Member (Admin.)</p>	<p>For Admiss 23m 2 Interim order Bench</p> <p>22/1/96</p> <p>free copy of order of 22.1.96 may be given to the applicant counsel & to Mr. U. B. Moha- patra, A.S.C. with application copies on behalf of respective</p> <p>25/1 25.01.96 S. O Received the order copy of 22.1.96 B. B. Mohapatra (AS) Received the copy of the order of 22.1.96 2/2/96</p>